

ECIR : HQ/03/2017
Directorate of Enforcement Vs. C.C.Thampi

03.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present : Sh. Keith Varghese and Sh.Vikas Walia Ld. Counsels for the applicant/accused C.C.Thampi.

Sh. Keith Varghese, Ld. Counsel for applicant C.C.Thampi has filed an affidavit giving phone number, address and flight details of applicant C.C.Thampi in compliance of order dated 29.06.2020 passed by this Court. It is also mentioned in the affidavit that a FDR of Rs. 25 Lacs is already lying on record. The aforesaid documents and intimation is filed through email to readercbi10radc@gmail.com.

Copy of the order be sent to Ld. Counsel for applicant.

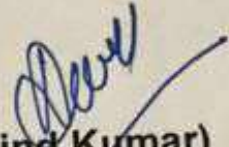
Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New



Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/03.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

